

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [M/s Goyal Books Overseas Private Limited)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Goyal Books Overseas Private Limited
2.	Date of incorporation of corporate debtor	16.12.2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Delhi & Haryana.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52396DL2002PTC118038
5.	Address of the registered office and principal office (if any) of corporate debtor U52396DL2002PTC118038	Registered Office : B-5/200, Safardajang Enclave, New Delhi – 110029 Corporate Office : D-231, Sector -63, Noida – 201301
6.	Insolvency commencement date in respect of corporate debtor	4 th November, 2019 (Order received by the IRP on 6 th November, 2019).
7.	Estimated date of closure of insolvency resolution process	02.05.2020 (180 days from date of Commencement of the resolution process).
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Saurabh Agrawal Registration No. IBBI/IPA-002/IP-N00344/2017-18/10994
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 403, Nirmal Tower, 26 Barakhamba Road, New Delhi 110001 Email : saurabhfc@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 403, Nirmal Tower, 26 Barakhamba Road, New Delhi 110001 Email: cirp.goyalbooks@gmail.com
11.	Last date for submission of claims	19 th November, 2019 i.e. 14 days from the CIRP order received on 6 th November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	None
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	link: http://ibbi.gov.in/home/downloads Physical Address: same as above at SNo.10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Goyal Books Overseas Private Limited on 4th November, 2019.

The creditors of M/s Goyal Books Overseas Private Limited are hereby called upon to submit their claims with proof on or before 19th November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not at present] in Form CA.

Submission of false or misleading proof of claim shall attract penalties.

Saurabh Agrawal
Interim Resolution Professional of Goyal Books Overseas Pvt Ltd
IBBI/IPA-002/IP-N00344/2017-18/10994
Date 7th November, 2019
Place : New Delhi

